

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 3148**

**TO BE ANSWERED ON FRIDAY THE 5th JANUARY, 2018
15 PAUSHA, 1939 (SAKA)**

“LINKING OF AADHAAR WITH PAN CARDS”

3148: SHRI VINCENT H. PALA:

Will the Minister of FINANCE be pleased to State:

- (a) the details of number of Aadhaar cards linked with PAN cards and with bank accounts as on date;
- (b) whether there exists any security features with regard to Aadhaar linked financial transactions;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the measures taken by the Government to ensure that the sensitive data is not leaked by the organisations handling this data?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE:
(SHRI SHIV PRATAP SHUKLA)**

(a) As per the latest available information, number of Aadhaar cards linked with PAN is 15.01 crore. Further, as on 15.12.2017, 82.47 crore Bank Accounts have been linked with Aadhaar.

(b) & (c) Information is being collected.

(d) Sharing of information or seeding of Aadhaar information with the authorised agencies is governed as per the provisions of the Aadhaar Act 2016. Section 29 (1) of the Aadhaar Act 2016 read together with Regulation 3(1) of the Aadhaar (Sharing of information) Regulations, 2016 categorically states that no core biometric information, collected or created under the Aadhaar Act, shall be shared with anyone for any reason whatsoever; or used for any purpose other than generation of Aadhaar numbers and authentication under the Act. Also, Regulation 4(1) of the Aadhaar (Sharing of information) Regulations, 2016 provides that core biometric information collected or captured by a requesting entity from Aadhaar number holder at the time of authentication shall not be shared for any reason whatsoever. Further, Section 30 of the Aadhaar Act, 2016 applies the rigours of the IT Act, 2000 and the rules thereunder whereby Biometric Information is deemed to be Sensitive personal information. Additionally, Chapter VII of the Act lays down monetary penalties and imprisonment for unauthorized sharing of residents' identity information. Any violation to the provisions of The Aadhaar Act is a criminal offence.
